

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 406 of 2020

Manzoor Ahmad ... .. Petitioner  
Versus  
State of Jharkhand & Anr. ... .. Opp. Parties

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Petitioner : Mr. D.K. Karmakar, Advocate  
For the State : APP

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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04/07.09.2021: As prayed for, list this case on 15.09.2021 along with Cr. Rev. No.390 of 2020.

In the meantime, the revisionist is directed to remove the defects.

(Rajesh Kumar, J.)

Ravi/-